

(b) if so, the details thereof;

(c) whether it is also a fact that Government has received many recommendations to implement the Sixth Pay Commission recommendations for these employees too; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Sir.

(b) Does not arise.

(c) and (d) Recommendations through various forums have been received for implementation of Sixth Pay Commission recommendation in respect of URC employees, however, these recommendations have not been accepted as URC employees are not Government employees.

Holding trials of VVIP helicopter in UK and USA

1762. DR. CHANDAN MITRA: Will the Minister of DEFENCE be pleased to state:

(a) whether Defence Procurement Procedure (DPP) makes it mandatory for all trials of weapons systems should be held in India;

(b) if so, the reasons for holding the trials of VVIP helicopters in 2008 in UK and USA; and

(c) the steps taken by Government to strictly follow DPP for all future defence purchase?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) No, Sir. The Defence Procurement Procedure (DPP) does envisage and provide for situations where trial or certain validations of a given equipment need to be conducted abroad.

(c) All capital procurements are undertaken strictly in accordance with the provisions of the DPP.

Dwindling number of FFRs

1763. DR. CHANDAN MITRA: Will the Minister of DEFENCE be pleased to state: